CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
RAVINDRA TRADING & AGENCIES LIMITED

Registered Office: Empire House, 3rd Floor, 214, Dr. D.N. Road, Fort, Mumbai - 400001

This corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original Public Announcement (PA) dated August 13, 2008 & the Corrigendum to Public Announcement (CPA) dated August 14, 2008 to the shareholders of **Ravindra Trading & Agencies Limited** by **Murkumbi Bioagro Private Limited (the Acquirer)**, pursuant to Regulation 10 and Regulation 12 in compliance with the Securities And Exchange Board Of India (Substantial Acquisition of Shares and Takeovers) Regulation, 1997 and subsequent amendments thereto (the 'SEBI (SAST) Regulations').

1. The Schedule of activity pertaining to the Open offer has been changed and shall be read as under:

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1	Specified Date	Friday, September 05, 2008	Friday, September 05, 2008
2	**Last Date for a Competitive Bid(s)**	**Wednesday, September 03, 2008**	**Wednesday, September 03, 2008**
3	Date by which Letter of Offer will be dispatched to the Shareholders	Thursday, September 25, 2008	Wednesday, October 08, 2008
4	**Offer Opening Date**	**Friday, October 03, 2008**	**Wednesday, October 15, 2008**
5	**Last Date for the Revision of the Offer Price / Number of Equity Shares**	**Monday, October 13, 2008**	**Thursday, October 23, 2008**
6	Last date to withdraw acceptance tendered by shareholders	Friday, October 17, 2008	Wednesday, October 29, 2008
7	**Offer Closing Date**	**Wednesday, October 22, 2008**	**Monday, November 03, 2008**
8	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, November 06, 2008	Tuesday, November 18, 2008

The above dates where ever it appeared in the original Public Announcement to be read accordingly.

2. Please read in continuation at the point 10.2 of PA "The Payment to the shareholders whose shares have been accepted will be paid **either through the electronic transfer of funds or** by cheque / demand draft / pay order crossed 'Account Payee' only in favour of the first holder of equity shares within 15 days from the date of Closure of the Offer."

All other terms and conditions of the Offer as set forth in the PA are unchanged.

The Acquirer and its Directors accept full responsibility for the information contained in this Corrigendum to Public Announcement and are responsible for the fulfillment of each of their obligations in terms of the SEBI (SAST) Regulation.

This Corrigendum to Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

Manager to the Offer

CHARTERED CAPITAL & INVESTMENT LIMITED

Contact Person: Mr. Vimlesh Bansal

26, Kamdar Shopping Centre, 2nd floor, Opp. Railway Station, Vile Parle (E), Mumbai – 400 057

Tel nos.: 022- 26121742/43; Fax no.: 022 - 26121743; Email: mumbai@charteredcapital.net; mumbaiccil@gmail.com

PLACE: MUMBAI **Date: October 08, 2008**